

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-611/ND/2017

In the matter of :

SRS Finance Limited

Vs.

Goodluck Ornaments (P) Limited

.. PETITIONER

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 13.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Dr. Shweta Bajaj, Advocate
For the Respondent/Corporate Debtor : Mr. Gautam Singh, Advocate
For the Intervener - :

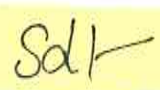
ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and represents that reply will be duly filed during the course of the day and a copy of the reply has been made available to the Ld. Counsel for the petitioner. However, the petitioner is not willing to file rejoinder to the reply.

Let the reply be filed today itself, failing which, the Corporate Debtor will lose its right to file reply.

List on 28.2.2018.

Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)